

**RAJASTHAN HIGH COURT, JODHPUR**  
**STANDING ORDER**

No.18/S.O./2024

Date: 01.07.2024

In continuation of this office Standing Order No.40/S.O./2023 dated 22.12.2023 and pursuant to the observations made by Hon'ble Supreme Court of India in order dated 19.01.2024 passed in Kusha Duruka Vs. State of Odisha, Criminal Appeal No.303/2024, following instructions are hereby issued relating to listing of bail applications:-

All the subsequent bail applications including regular/anticipatory arising out of same F.I.R./Complaint shall be listed before the same Hon'ble Judge by whom the bail application has been decided (excluding interim or temporary bail/temporary suspension of sentence, without consideration of merit), on merit or withdrawal or not pressed, at the first instance, subject to the following conditions:-

- (a) If an earlier bail application/(s) of a particular accused has already been decided (whether on merit or withdrawal or not pressed) prior to issuance of Standing Order No.40/S.O./2023 dated 22.12.2023, subsequent bail application of that particular accused shall be listed before the same Hon'ble Judge who had decided previous bail application of that accused.
- (b) Bail application of an accused who has applied for bail for the first time and having no earlier bail application disposed of by any Hon'ble Judge, shall be listed before the Hon'ble Judge who has disposed (on merit or withdrawal or not pressed) the bail application of co-accused in the first instance in same F.I.R./Complaint. In the event such Hon'ble Judge is not available on account of superannuation, transfer or otherwise incapacitated to hear the said bail application then the application shall be listed before the Hon'ble Judge who has disposed of, any of earlier bail application in the same F.I.R./complaint, next following the earlier order and so on. Further if none of such Hon'ble Judges, who has decided earlier bail applications, is available then such bail application/(s) shall be listed before the regular bench as per roster.

**BY ORDER**

  
**REGISTRAR GENERAL**

No. Gen/XV/159/2023/1088

Date : 01.07.2024

Copy forwarded to the following for information and necessary action:-

1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. Private Secretary to all the Hon'ble Judges, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
3. The Registrar (Admn.), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
4. All the Registrars /O.S.D., Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur
5. Registrar-cum-CPC, Rajasthan High Court Bench Jaipur with the request to upload the same on the official website of Rajasthan High Court.
6. Registrar (Judicial), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur with the direction to circulate the same all amongst all the concerned of Judicial Side and ensure compliance the same.
7. The Addl. Solicitor General of India/ Asstt. Solicitor General of India, Rajasthan High Court, Jodhpur/Jaipur.
8. The Advocate General/ All Additional Advocate Generals, Rajasthan High Court, Jodhpur/Jaipur.
9. Chairman, Bar Council of Rajasthan, Jodhpur.
10. The President, Rajasthan High Court Advocates' Association/ Lawyers' Association, Jodhpur.
11. The President, Rajasthan High Court Bar Association, Jaipur.
12. All Joint Registrars/ Dy. Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur
13. All Assistant Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
14. All A.O.J./ Stamp Reporter/ Court Master, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
15. Notice Board.

  
**REGISTRAR GENERAL**